

HARYANA VIDHAN SABHA

3rd SESSION

BULLETIN NO. 9

Tuesday, the 3rd March, 2020

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, 3rd March, 2020 from 11.00 A.M. to 5.23 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	08	2	-	17

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 07

II. RAISING THE MATTER REGARDING NOT ALLOWING THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY TO ENTER IN THE PREMISES OF HARYANA VIDHAN SABHA.

During the Question Hour, Shri Bhupinder Singh Hooda, Leader of the Opposition and some other Members from the Indian National Congress Party raised the matter regarding not allowing the Members of the Indian National Congress Party to enter in the premises of Haryana Vidhan Sabha when they were marched from M.L.As' Hostel roundabout to the Haryana Vidhan Sabha with holding posters, banners and placards against the Government's policies. They demanded that action should be initiated against the concerned officers and officials who had denied their entry without showing any written orders of the Speaker. The Speaker asked the Members that as per the Rules of the Procedure and Conduct of the Business in the Haryana Legislative Assembly, no Member can enter in the premises of Haryana Vidhan Sabha with holding any type of posters, banners and placards and orders had been given by him in this regard. The Members of the Indian National Congress Party did not satisfy with the ruling given by

the Speaker. There were heated exchanges between the Members of the Treasury and Opposition Benches. In spite of time and again having been asked by the Speaker to the Members to resume their seats, they did not do so. Rather some Members of the Indian National Congress Party trooped into the well of the House and started arguing with the Speaker over this issue, even they started raising slogans also. The Speaker again asked the Members to take their seats and assured the Members that their rights will be protected. Thereafter, the Members of the Indian National Congress Party went to their seats.

III. WELCOME TO THE FORMER MEMBER OF PUNJAB VIDHAN SABHA, FORMER MEMBER OF THE HARYANA VIDHAN SABHA AND THE TEACHERS & STUDENTS OF GOVERNMENT MODEL SENIOR SECONDARY SCHOOL, SARANGPUR. CHANDIGARH.

During the Question Hour:-

- (i) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Ajit Inder Singh Mofar, former Member of the Punjab Vidhan Sabha and Shri Zakir Hussain, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers & Students of the Government Model Senior Secondary School, Sarangpur, Chandigarh, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

IV. CHANGE IN THE BUSINESS OF THE HOUSE.

After taking the sense of the House, the Speaker announced that only resumption on General Discussion on the Budget Estimates for the year 2020-2021 will be taken up today. He further announced that the reply by the Chief Minister on the Budget Estimates for the year 2020-2021 and Voting on Demands for Grants for the year 2020-2021 will be given tomorrow i.e. 4.3.2020, so that more Members can participate in the general discussion on the Budget today.

V. RAISING THE MATTER IN REGARD TO NOT LISTING THE UNSTARRED QUESTION.

Shri Shamsher Singh Gogi, a Member from the Indian National Congress Party raised the matter in regard to not listing his Unstarred Question regarding scam in purchase of Paddy .

VI. NOTICE OF CALLING ATTENTION MOTIONS.

When Smt. Kiran Choudhry, a Member from the Indian National Congress Party sought the fate of her Calling Attention Motions given notices of by her on different issues, the Speaker informed her that the Calling Attention Motion regarding ban on the illegal activities such as illegal mining and construction etc. in the Aravali Areas, has been disallowed and the fate of her other Calling Attention Motions will be informed later on.

VII. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

(i) Regarding damage to crops due to recently rain and hailstorms.

The Speaker informed the House that he had received a Calling Attention Notice No. 19 given notice of by Shri Surender Panwar and 07 other M.L.As. (Shri Subhash Gangoli, Shri Mewa Singh, Smt. Shalley, Shri Shamsher Singh Gogi, Shri Jagbir Singh Malik, Smt. Geeta Bhukkal and Shri Neeraj Sharma) regarding damage to crops due to recently rain and hailstorms and the same has been admitted.

The Speaker asked Shri Surender Panwar, M.L.A. to read out his notice being a first signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, four signatory Members can ask their supplementaries on the above said Calling Attention Motion and the Minister concerned to make a statement thereafter.

Shri Surender Panwar read out his notice.

The Deputy Chief Minister then made a statement.

(ii) Regarding the works performed by the Urban Local Bodies Department instead of Public Health Department under the AMRUT Scheme.

The Speaker informed the House that he had received a Calling Attention Notice No. 30 given notice of by Shri Bharat Bhushan Batra and 04 other M.L.As. (Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Surender Panwar and Rao Dan Singh) regarding the works performed by the Urban Local Bodies Department instead of Public Health Department under the AMRUT Scheme and the same has been admitted.

The Speaker asked Smt. Geeta Bhukkal, M.L.A. to read out her notice being a signatory. The Speaker further informed the House that according to the Rule 73 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly, four signatory Members can ask their supplementaries on the above said Calling Attention Motion and the Minister concerned to make a statement thereafter.

Smt. Geeta Bhukkal, M.L.A. read out her notice.

The Urban Local Bodies Minister then made a statement.

VIII. RAISING THE VARIOUS MATTERS.

- (i) Shri Varun Chaudhary, a Member from the Indian National Congress Party raised the matter of providing benefit to a Mall by making a road instead of making 111 shops on the land of Improvement Trust in Ambala city. He further demanded that an FIR should be lodged and enquiry should be made in this matter.

The Urban Local Bodies Minister clarified the position.

- (ii) Rao Chiranjeev, and Smt. Geeta Bhukkal raised the matter of Coronavirus and stated that a person infected by the Coronavirus has been detected in Delhi. They further stated that detection of the positive cases of Coronavirus had created a panic in the country also. They wanted to know that what precautionary steps are being taken by the Government to tackle the Coronavirus as the Haryana State is situated adjoining to Delhi.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal also spoke on this matter and stated that since medicines' salts are imported from China but now it has been suspended for the time being, he wanted to know that what precautionary steps are being taken by the Government to meet out this problem.

The Health Minister also spoke and clarified the position in this regard.

- (iii) Shri Kuldeep Vats, a Member from the Indian National Congress Party raised the matter of ownership of Panchayati Land. He further stated that during the regime of Congress Government the ownership of Panchayati land was given to the Brahman, Shudra, Dholidar, Butimar, Bhoneddar and Mukarridar but in the year 2018 the Government had made an amendment in the concerned Act and cancelled the ownership of the Panchyati land. He further demanded that the ownership of the Panchyati land should be given to the people of above said castes. The Speaker asked the Member that a detailed reply has already been given by the Government in this regard.

The Deputy Chief Minister also spoke and clarified the position but Shri Kuldeep Vats did not satisfy with the clarification given by the Deputy Chief Minister and continuously insisted his demand and interrupted the proceedings of the House. The Speaker again asked the Member to resume his seat as this matter has already been discussed in the House but he did not do so. Even he trooped into the well of the House and started arguing with the Speaker over the issue.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke on this matter.

The Deputy Chief Minister again clarified the position in this regard.

IX. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2020-21.

General discussion on the Budget Estimates for the Year 2020-21 was resumed.

Dr. Kamal Gupta, Shri Subhash Sudha, Shri Harvinder Kalyan, Shri Ram Kumar, Shri Parmod Kumar Vij, Shri Lakshman Napa, Shri Ghanshyam Saraf, Shri Lila Ram, Shri Dura Ram, Dr. Krishan Lal Middha, Shri Jagdish Nayar, Shri Jogi Ram Sihag and Shri Devender Singh Babli, Members from the Treasury Benches, spoke for 21, 07, 09, 08, 06, 04, 05, 06, 02, 06, 03, 08 and 06 minutes, respectively.

Shri Amit Sihag, Shri Shishpal Singh, Dr. Bishan Lal, Smt. Renu Bala and Shri Balbir Singh, Members from the Indian National Congress Party, spoke for 14, 09, 11, 06 and 04 minutes, respectively.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 22 minutes.

Shri Dharam Pal Gonder and Shri Rakesh Daultabad, Independent Members, spoke for 11 and 07 minutes, respectively.

X. INTIMATION REGARDING PROVIDING THE LAPTOPS TO THE MEMBERS.

The Speaker informed the House that after the adjournment of the Sitting of today, the Laptops will be provided to the Members of Haryana Vidhan Sabha in the Committee Room.

XI. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2020-2021 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2020-2021, keeping in view the proportionate strength of various parties/ groups in the House.

The motion was put and carried.

XII. LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No. 1) Bill, 2020.

At 4.07 P.M. the Chief Minister introduced the Haryana Appropriation (No. 1) Bill, 2020 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Private Universities (Amendment) Bill, 2020.

At 4.10 P.M., the Education Minister introduced the Haryana Private Universities (Amendment) Bill, 2020 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 02, 03 minutes, for a while and for a while, respectively.

The Education Minister, by way of reply, spoke for 01 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana State Higher Education Council (Amendment) Bill, 2020.

At 4.22 P.M., the Education Minister introduced the Haryana State Higher Education Council (Amendment) Bill, 2020 and also moved-

That the Haryana State Higher Education Council (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 05 minutes.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 02 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 9 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.

At 4.34 P.M., the Transport Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.

At 4.37 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Agricultural Produce Markets (Amendment) Bill, 2020 and also moved-

That the Haryana Agricultural Produce Markets (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 07 and 01minutes, respectively.

The Chief Minister by way of reply spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 12 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Prohibition of Child Marriage (Haryana Amendment) Bill, 2020.

At 4.51 P.M., the Minister of State for Women and Child Development introduced the Prohibition of Child Marriage (Haryana Amendment) Bill, 2020 and also moved-

That the Prohibition of Child Marriage (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Women and Child Development moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.

At 4.54 P.M., the Chief Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Rao Dan Singh, Shri Mamman Khan and Shri Neeraj Sharma, Members from the Indian National Congress Party, spoke for 01 minute each, respectively.

Shri Ram Kumar Gautam and Shri Lakshman Napa, Members from the Treasury Benches, spoke for 01 minute each, respectively.

The Chief Minister by way of reply spoke for 05 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.

At 5.10 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020 and also moved-

That the Haryana Pond and Waste Water Management Authority (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal and Shri Shamsher Singh Gogi, Members from the Indian National Congress Party, spoke for 05 and 01minutes each, respectively.

Dr. Abhe Singh Yadav and Shri Sudhir Kumar, Members from the Treasury Benches, spoke for 1 minute and for a while respectively.

The Chief Minister also spoke for 1 minute.

The Agriculture and Farmers' Welfare Minister by way of reply, spoke for for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

Smt. Geeta Bhukkal, Member from the Indian National Congress Party, spoke for a while.

Dr. Abhe Singh Yadav, Member from the Treasury Benches, spoke for a while.

The Agriculture and Farmers' Welfare Minister also spoke for a while.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 1.19 P.M. to 2.40 P.M.

The Deputy Speaker/Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 2.30 P.M. for 1 Hour.
- (ii) At 3.30 P.M. for 30 Minutes.
- (iii) At 4.00 P.M. for 30 minutes.
- (iv) At 4.30 P.M. for 30 minutes.
- (v) At 5.00 P.M. for 15 minutes.
- (vi) At 5.15 P.M. for 15 minutes.

The Sabha then adjourned till 11.00 A.M. on Wednesday, the 4th March, 2020.

CHANDIGARH
The 3rd March, 2020.

SECRETARY